

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI

In Original Application No.188 of 2025 (SZ)

(Earlier Original Application No.379 of 2025 (PB))

IN THE MATTER OF

Tribunal on its own motion SUO MOTU based on the News Item in *The New Indian Express* Newspaper, Dated: 22.07.2025, "**Villagers protest, stall illegal sand Mining in Andhra's Srikakulam**".

Versus

District Collector, Srikakulam & Others.

...Respondent (s)

REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD
RESPONDENT – No.2

Date: 05.01.2026



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ANDHRA PRADESH POLLUTION CONTROL BOARD
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DATE: 05.01.2026



M/S. K. RAVINDRANATH
ADVOCATE
STANDING COUNSEL FOR
GOVERNMENT OF ANDHRA
PRADESH
ANDHRA PRADESH POLLUTION
CONTROL BOARD

REPORT OF THE ANDHRA PRADESH POLLUTION CONTROL BOARD (APPCB) IN COMPLIANCE TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE BENCH, CHENNAI IN ORDER DATED 20.08.2025 IN ORIGINAL APPLICATION NO.188 OF 2025 IN (SZ) IN THE MATTERS OF "VILLAGERS PROTEST, STALL ILLEGAL SAND MINING IN ANDHRA'S SRIKAKULAM BY OWN MOTION SUO MOTU BASED ON THE NEWS ITEM.

It is to submit that the Hon'ble NGT (SZ) heard the Original Application No. 188 of 2025 on 24.09.2025 (Earlier O.A. No.379 of 2025 in PB) in the matters of villager's protest, stall illegal sand mining in Andhra's Srikakulam by own motion Suo Motu based on the news item and issued the order as follows:

1. The above matter was Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi, as *Original Application No. 379 of 2025 (PB)*, based on a news item published in '*The New Indian Express*' dated 22.07.2025, titled "***Villagers protest, stall illegal sand mining in Andhra's Srikakulam***". Thereafter, it has been transferred to this Bench and renumbered as *Original Application No. 188 of 2025 (SZ)*.
2. As the Central Pollution Control Board (Respondent No.4) is not a necessary party to this proceeding, it is deleted from the array of parties. The SEIAA – Andhra Pradesh, being a necessary party, is suo motu impleaded and substituted in place of Respondent No.4.
3. The Registry is directed to carry out the amendment in the cause title by substituting the SEIAA – Andhra Pradesh in place of the CPCB.
4. Let notice be issued to all the respondents through the Tribunal along with a copy of the newspaper report.

5. The learned counsel Dr. D. Shanmuganathan representing Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 to 4.
6. The learned counsel appearing for the official respondents are directed to take the papers from the Registry and file a report before the next date of hearing.
7. Post the matter on **09.01.2026**.

In this connection the following is submitted for kind perusal.

1. In obedience of the Original Application No.379 of 2025 was registered at the Hon'ble NGT, Principle Bench, New Delhi based on the News item titled "Villagers protest stall illegal sand mining in Andhra's Srikakulam" appearing in the New Indian Express dt.22.07.2025. The news item relates to illegal sand mining in Pathooru Village of Amadalavalasa Mandal in Srikakulam District, Andhra Pradesh.
2. The news item states that villagers raised objections to unauthorized sand mining activity involving Earth movers and heavy vehicles operating along the Nagavali Riverbank without requisite permissions. It has also been reported that when the villagers protested against the illegal mining, they were attacked by members of the sand mafia.
3. Subsequently the matter was transferred to the Hon'ble NGT, Southern Bench, Chennai and the case is numbered as O.A 188 of 2025 (SZ) the Hon'ble NGT, Southern Bench, Chennai. **The copy of Hon'ble NGT Order is submitted as Annexure-I.**
4. The District Collector and Chairman DLSC Srikakulam, has issued administrative approval to take up the work De-Siltation of Nagavali River near Nimmathorlada Village of Amadalavalasa Mandal in Srikakulam District, over an extent of 20.00 Hectares, for the quantity of 73333.3 Cum. and also finalize the agency M/s.Janapriya Enterprises, Visakhapatnam through the Executive Engineer, Irrigation Division,

Srikakulam for conducting De-Siltation activity. As per the instructions of District Collector, Srikakulam, the joint inspection was conducted and submitted report to District Collector and Chairman, DLSC, Srikakulam on 21.07.2025. **The copy of Joint inspection report submitted by District Mines and Geology Officer, Srikakulam to The District Collector and Chairman, DLSC, Srikakulam as Annexure-II.**

5. Based on the joint inspection, the District Mines and Geology Officer, Srikakulam issued notice to M/s. Janapriya Enterprises, Visakhapatnam, Kurmannapalem Steet, Duvvada, Visakhapatnam on 21.07.2025 to stop the usage and further formation of new pathway. And also not taken up any excavation and transportation on the path way. **The copy of notice is submitted as Annexure-III.**
6. In compliance to the News item published in the New Indian Express dt.05.08.2025, based on the overall instructions of the District Collector, Srikakulam, a Joint inspection was conducted on 21.07.2025 by the officials from the Revenue Department, Police Department and Department of Mines and Geology at the Nimathorlada De-Siltation Point near the Nagavali River and submitted report to Public Relation Officer, Srikakulam on 05.08.2025. **The copy of Joint inspection report is submitted as Annexure-IV.**
7. With regard to the De-Siltation Activity over an extent of 20.30 Ha in Nimmathorlada of Nagavali River, Near Korapam Village, Amdalavalasa Mandal, Srikakulam District has obtained CTE & CTO orders for De-Siltation Activity at Nimmathorlada of Nagavali River, Near Korapam Village, Amdalavalasa Mandal, Srikakulam District for valid period of 01 year. **The copy of CTE&CTO orders is submitted as Annexure-V.**
The details are as follows:

S. No.	Name of the Reach	Mandal	Extent in Ha	Permitted Qty. in cum	CTE Order dt.	CTO Order dt.	Status of operation
1.	De-Siltation Activity in Nimmathorlada of Nagavali River	Amdalavalasa	20.30 Ha	73333.33	12.02.2025	05.04.2025 upto 28.02.2025	In operation

It is further submitted that the Tahsildar, Amadalavalasa has informed that the Villagers are stated that they have no objection to operate the DE siltation point within the permitted area.

As per the MoEFCC, GoI, OM dated.12.07.2023, dredging and de silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management are exempted from obtaining of Environmental clearance subject to the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Date: 03.01.2026
Place: Srikakulam.


Environmental Engineer,
A.P. Pollution Control Board
Regional Office, Srikakulam.

Item No.02:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No. 188 of 2025 (SZ)

[Earlier O.A. No. 379/2025(PB)]

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the News Item in *The New Indian Express* Newspaper, dt: 22.07.2025, **“Villagers protest, stall illegal sand mining in Andhra’s Srikakulam”**.

District Collector,
Srikakulam and Ors.



...Respondent(s)

Date of hearing: 24.09.2025.

CORAM:**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Dr. D. Shanmuganathan represented
Mrs. Madhuri Donti Reddy for R1 to R4.

ORDER

1. The above matter was Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi, as *Original Application No. 379 of 2025 (PB)*, based on a news item published in 'The New Indian Express' dated 22.07.2025, titled "*Villagers protest, stall illegal sand mining in Andhra's Srikakulam*". Thereafter, it has been transferred to this Bench and renumbered as *Original Application No. 188 of 2025 (SZ)*.

2. As the Central Pollution Control Board (Respondent No.4) is not a necessary party to this proceeding, it is deleted from the array of parties. The SEIAA - Andhra Pradesh, being a necessary party, is suo motu impleaded and substituted in place of Respondent No.4.

3. The Registry is directed to carry out the amendment in the cause title by substituting the SEIAA - Andhra Pradesh in place of the CPCB.

4. Let notice be issued to all the respondents through the Tribunal along with a copy of the newspaper report.

5. The learned counsel Dr. D. Shanmuganathan representing Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 to 4.

6. The learned counsel appearing for the official respondents are directed to take the papers from the Registry and file a report before the next date of hearing.

7. Post the matter on **09.01.2026**.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Prashant Gargava, EM

O.A. No. 188/2025 (SZ)
24th September, 2025. AD.



**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Letter No.1017/Sand/2024

Dated.21.07.2025

From:
Sri C.Mohan Rao, M.Sc.
District Mines and Geology Officer,
Srikakulam

To
The District Collector and Chairman
DLSC, Srikakulam

Sub:- Mines and Minerals – District Level Sand Committee, Srikakulam – work order issued for De-Siltation of Nagavali River near Nimmathorlada Village of Amadalavalasa Mandal in Srikakulam District, over an extent of 20.00 Hectares, for the quantity of 73333.3 Cum for the period of one year in favour of Janapriya Enterprises, Visakhapatnam – Joint Inspection conducted – Violations noticed – Noticed issued – Report Submitted - Reg.

- Ref:-
1. Proc. no.257^M/, Dt.11.04.2025 of the District Collector and Chairman DLSC, Srikakulam.
 2. Proceeding No.1017/Sand/2024, Dated:15.04.2025 of the District Mines and Geology Officer, Srikakulam.
 3. Oral Instructions of the District Collector, Srikakulam on 21.07.2025.
 4. Inspection report of the Technical staff of this office on Dated:21.07.2025.
 5. This office notice no.1017/Sand/2024, Dated:21.07.2025.

I invite kind attention to the subject and references cited and it is submitted that through the reference 1st cited, the DLSC Srikakulam has issued Administrative approval to take up the work De-Siltation of Nagavali River near Nimmathorlada Village of Amadalavalasa Mandal in Srikakulam District, over an extent of 20.00 Hectares, for the quantity of 73333.3 Cum.

Accordingly, through the reference 2nd cited, the District Mines and Geology Officer, Srikakulam has issued work order for De-Siltation of Nagavali River near Nimmathorlada Village of Amadalavalasa Mandal in Srikakulam District, over an extent of 20.00 Hectares, for the quantity of 73333.3 Cum for the period of one year in favour of Janapriya Enterprises, Visakhapatnam.

Further, through the reference 3rd cited, the District Collector, Srikakulam has instructed to conduct joint inspection on Nimmathorlada Desiltation point.

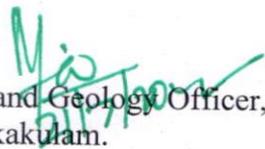
In this connection, through the reference 4th cited, this office technical staff conducted inspection and reported that at the time of inspection, the petitioners/Villagers of Nimmathorlada are present. The petitioners explained their problem at the presence of Revenue Divisional Officer, Srikakulam that they have the Play Ground, Burial Ground and the grazing field of their cattle and the petitioners told that they already talked with the Sand Agency, Janapriya Enterprises, which got contract for operating the sand excavation and transportation at De - siltation point of Nimmathorlada Village, Amadalavalasa Mandal, Srikakulam District and the Agency also agreed to exempt the Burial Ground Area, Play ground area and Cattle grazing area. But last night the petitioners/ Villagers stopped the work of forming the pathway working by the sand contract Agency and complained to the Tahsildar, Amadalavalasa Mandal.

Further, the Revenue Divisional, Officer Srikakulam instructed to Tahsildar, Amadalavalasa to take statement from the petitioners/ Villagers and also obtain their opinion on the formation of the pathway. Further, instructions issued to sand agency contractor to stop the usage of the pathway until the prior permission from the concerning authorities.

Further, it is observed that a pathway was formed from Nimmathorlada Village to Kothavalasa Village duly removing the grass on the river bed is approximately 150m long and 6m wide and there were not found any working pits on the pathway and which was pathway area shown by the petitioners/ Villagers and the removing grass with mud and silt was put along the both sides of the pathway.

Through the reference 5th cited, this office has issued notice to the Janapriya Enterprises, Visakhapatnam to stop the usage and further formation of new pathway and also not taken up any excavation and transportation on the path way.

Encl: as above


District Mines and Geology Officer,
Srikakulam.

Copy submitted to the Commissioner & Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy to the Joint Collector and Special Officer for Sand, Srikakulam District for information.

Copy to the RDO, Srikakulam for favour of information.

Copy to the Tahsildar, Amadalavala Mandal, Srikakulam District for information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Notice No.1017/Sand/2024

Dated.21.07.2025

From:
Sri C.Mohan Rao, M.Sc.
District Mines and Geology Officer,
Srikakulam

To
Janapriya Enterprises, Visakhapatnam
Flat No.31-45-10/1/1,
Veda Heights – 101,
Kurmannapalem Street,
Duvvada, Visakhapatnam – 530046.

Sub:- Mines and Minerals – De-Siltation point of Nimmathorlada Village in Nagavali River Amadalavalasa Mandal in Srikakulam District in favour of Janapriya Enterprises, Visakhapatnam – Joint Inspection conducted – Violations noticed – Request to stop the usage and further formation of new pathway – Reg.

- Ref:-
1. Proc. no.257^M/, Dt.11.04.2025 of the District Collector and Chairman DLSC, Srikakulam.
 2. Oral Instructions of the District Collector, Srikakulam on 21.07.2025.
 3. Inspection report of the Technical staff of this office on Dated:21.07.2025.

I invite attention to the subject and references cited and it is informed that through the reference 1st cited, the DLSC Srikakulam has issued Administrative approval to take up the work De-Siltation of Nagavali River near Nimmathorlada Village of Amadalavalasa Mandal in Srikakulam District.

Through the reference 3rd cited, this office Technical staff has conducted inspection as per the instructions of the District Collector, Srikakulam and found that you have formed new pathway by removing grass with mud and silt.

In view of the above, it is directed to stop the usage and further formation of new pathway and also not taken up any excavation and transportation on the path way.


District Mines & Geology Officer and
Member-Convener, DLSC, Srikakulam

Copy to the District Collector and Chairman DLSC, Srikakulam for information.
Copy to the Joint Collector and Special Officer for Sand, Srikakulam District for information.
Copy to the RDO, Srikakulam for taking necessary action.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Notice No.1017/Sand/2024

Dated.21.07.2025

From:
Sri C.Mohan Rao, M.Sc.
District Mines and Geology Officer,
Srikakulam

To
Janapriya Enterprises, Visakhapatnam
Flat No.31-45-10/1/1,
Veda Heights – 101,
Kurmannapalem Street,
Duvvada, Visakhapatnam – 530046.

Sub:- Mines and Minerals – De-Siltation point of Nimmathorlada Village in Nagavali River Amadalavalasa Mandal in Srikakulam District in favour of Janapriya Enterprises, Visakhapatnam – Joint Inspection conducted – Violations noticed – Request to stop the usage and further formation of new pathway – Reg.

- Ref:-
1. Proc. no.257^M/, Dt.11.04.2025 of the District Collector and Chairman DLSC, Srikakulam.
 2. Oral Instructions of the District Collector, Srikakulam on 21.07.2025.
 3. Inspection report of the Technical staff of this office on Dated:21.07.2025.

I invite attention to the subject and references cited and it is informed that through the reference 1st cited, the DLSC Srikakulam has issued Administrative approval to take up the work De-Siltation of Nagavali River near Nimmathorlada Village of Amadalavalasa Mandal in Srikakulam District.

Through the reference 3rd cited, this office Technical staff has conducted inspection as per the instructions of the District Collector, Srikakulam and found that you have formed new pathway by removing grass with mud and silt.

In view of the above, it is directed to stop the usage and further formation of new pathway and also not taken up any excavation and transportation on the path way.


District Mines & Geology Officer and
Member-Convener, DLSC, Srikakulam

Copy to the District Collector and Chairman DLSC, Srikakulam for information.
Copy to the Joint Collector and Special Officer for Sand, Srikakulam District for information.
Copy to the RDO, Srikakulam for taking necessary action.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
Sri. C Mohan Rao, M.sc,
District Mines and Geology Officer,
Srikakulam

To
The Public Relations Officer,
Information & Public Relations
Department,
Srikakulam District.

Letter No. 38/Paper Clipping /2019 dated: 05.08.2025

Sir,

Sub:- Department of Mines & Geology – Adverse news published in the New Indian express dated 05.08.2025 with the title “NGT issues notices on sand mining” – Submission of rejoinder for wide publicity – Requested – Reg.

Ref:- the New Indian express dated 05.08.2025 with the title “NGT issues notices on sand mining”

&&&&

With reference to the media report cited above, it is to bring to your kind attention the following factual clarification regarding the allegations of illegal sand mining along the Nagavali River near Pathooru Village, Amadalavalasa Mandal, Srikakulam District.

The report states that the Hon'ble National Green Tribunal (NGT) has taken suo motu cognizance of alleged unauthorized sand excavation and intimidation of villagers by local elements, and has reportedly issued notices to the State Government and concerned departments including the Pollution Control Board (PCB).

In this regard, it is clarified that this office has not received any such notice from the Hon'ble NGT as of date.

However, acting promptly on local concerns, and based on the oral instructions of the Hon'ble District Collector, Srikakulam, a joint inspection was conducted on 21.07.2025 by officials from the Revenue Department, Police Department, and the Department of Mines and Geology at the Nimmathorlada De-siltation Point near the Nagavali River.

During the inspection, the villagers raised objections regarding the formation of a pathway through sensitive community areas such as a burial ground, cattle grazing field, and playground. These issues were seriously considered and recorded in the presence of the Revenue Divisional Officer (RDO), Srikakulam.

Subsequently, this office issued a Notice to M/s Janapriya Enterprises, Visakhapatnam, vide Letter No. 1017/Sand/2024, dated 21.07.2025, instructing them to Stop usage and further formation of the said pathway. Refrain from any excavation or transportation on the disputed route without obtaining prior approval from competent authorities. It is important to emphasize that No unauthorized or illegal mining activity has been permitted in the said area. The pathway observed was not associated with any excavation pits, and operations remain strictly within approved boundaries. All activities are being monitored continuously, and any deviation is being immediately addressed.

The District Level Sand Committee (DLSC), Srikakulam had duly approved the de-siltation work through Proc. No. 257/MI, dated 11.04.2025, and work order was issued to M/s Janapriya Enterprises through Proc. No. 1017/Sand/2024, dated 15.04.2025, for an approved quantity of 73,333.3 Cu.M over an extent of 20.00 hectares for one year.

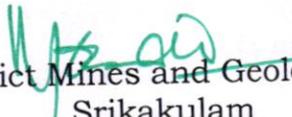
The Department reiterates its commitment to transparency, environmental conservation, and compliance with statutory provisions under the Mines and Minerals (Development and Regulation) Act, 1957 and relevant Environmental Regulations. Full cooperation will be extended to the Hon'ble NGT and other investigating agencies, and all required reports will be submitted as per legal procedure.

In view of the above, the allegations of illegal sand mining and attacks on villagers are unfounded and not supported by facts. The Department has acted swiftly and responsibly to protect both public interest and environmental norms.

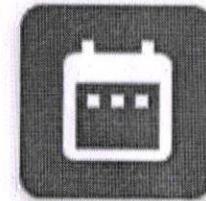
Therefore, I request you to kindly arrange for the publication of the enclosed rejoinder through *The New Indian Express*, in response to the news item published on 05.08.2025, to ensure the public receives factual and accurate information, and to dispel any confusion or concern that may have arisen from the earlier report.

Yours faithfully

Encl: Adverse news Paper Clipping


District Mines and Geology Officer
Srikakulam

Copy submitted to the Commissioner & Director, Mines and Geology Department,
Ibrahimpattanam
Copy submitted to the Collector & District Magistrate, Srikakulam for favour of
information



NGT issues notices on sand mining

Srikakulam: The NGT has issued notices to the State government over illegal sand mining along the Nagavali river, particularly at Pathooru village in Amadalavalasa. Acting suo motu on media reports, the NGT took cognisance of alleged attacks by the sand mafia—with local support—on villagers who opposed the activity. Notices were served to officials from the PCB, and other departments



**ANDHRA PRADESH POLLUTION
CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**
39-33-20/4/1, Madhavadhara Vuda Colony,
Visakhapatnam - 530018.
Ph : 0891 - 2719380



CONSENT TO ESTABLISH

OrderNo.11721/APPCB/ZO-VSP/SKLM/CTE/2025-

Date: 12-02-2025

Sub: APPCB-ZONALOFFICE: VISAKHAPATNAM-CTE- **DE-Siltation Activity over an extent of 20.30 Ha in Nimmathorlada of Nagavali River, Near Korapam Village, Amdalavalasa Mandal, Srikakulam District, Andhra Pradesh over the Nagavali River-Consent to Establish (CTE) Order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act,1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act,1981- Order-Issued-Reg.**

- Ref:
1. CTE application received through APOCMMS at R.O, Srikakulam on 21.01.2025.
 2. Regional Office, Srikakulam inspection report dated:23.01.2025.
 3. Executive Engineer, Water Resources Department, Irrigation Division, Srikakulam undertaking letter dated 23.01.2025.
 4. Minutes of the CTE committee meeting held on 01.02.2025

1. In the reference 1st cited, **the Water Resources Department, Irrigation Division, Srikakulam** has submitted an application to the Board seeking Consent to Establish (CTE) to carry out **De-Siltation Activity at Nimmathorlada of Nagavali River, Near Korapam Village, Amdalavalasa Mandal, Srikakulam District** with following proposed capacity as mentioned below, with a proposed project cost of Rs.0.15 Lakhs.

Sl.No.	Activity	Extent	Capacity
1	De-siltation	20.3Ha	73333.33 m ³ /annum

2. As per the application, the above activity is to be carried out at **DE-Siltation Activity over an extent of 20.30 Ha in Nimmathorlada of Nagavali River, Near Korapam Village, Amdalavalasa Mandal, Srikakulam District, Andhra Pradesh over the Nagavali River** by the Water Resources Department, Irrigation Division, Srikakulam.
3. **The co-ordinates of the De-Siltation proposal location are mentioned below:**

S. No.	North Latitudes	East Longitudes

1.	18.420445	83.835027
2.	18.420673	83.836320
3.	18.415933	83.835433
4.	18.416316	83.837891
5.	18.412721	83.834850
6.	18.412566	83.837405

4. The above site was inspected by the Asst. Environmental Engineer, Regional Office, **Srikakulam** on 22.01.2025 and found that it is surrounded by:

North :Nagavali River
South :Nagavali River
East : Nagavali River
West : Nagavali River

5. The Board, after careful scrutiny of the application, verification report of Regional Office, Srikakulam and recommendations of CTE Committee hereby issues CONSENT TO ESTABLISH (CTE) to your De-Siltation project under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
6. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
7. This Consent Order issued is subject to the conditions mentioned in the annexure.
8. **This order is valid for a period of 1.0 year from the date of issue.**

Encl: Schedule 'A' & 'B'.

DR P.PRASADA RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Executive Engineer,
Water Resources Department,
Irrigation Division,
Srikakulam.

Copy to Environmental Engineer, AP Pollution Control Board, Regional Office, Srikakulam for information and to ensure compliance.

SCHEDULE –A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution)Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

1. **The Water Resources Department shall pay the CTE & CTO fee, while filing the CTO application as committed in the letter dated 23.01.2025.**
2. **The Water Resources Department shall not carry-out any activity without obtaining CTO from A.P. Pollution Control Board.**
3. **The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.**
4. **The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.**
5. **The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.**
6. **The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of CTE application.**
7. The water Resource Department shall comply with "Indicative Guidelines for Restoration of Water Bodies" as specified by CPCB for desiltation activities to be carried out in dams, reservoirs, lakes and ponds etc. (in compliance to Hon'ble NGT Order dated 10.05.2019 in M.A.No. 26/2019 in OA.No. 325 of 2015).
8. The source of water is through Borewell / river and the maximum permitted water consumption shall not exceed the following quantities.

Sl.No.	Purpose	Quantity

1	Domestic	0.3KLD
	Total	0.3KLD

9. The maximum wastewater generation shall not exceed 0.1 KLD,
10. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
11. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
12. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60µg/m³,PM₁₀–100µg/m³,
Noiselevels: Daytime (6 AM to 10 PM) - 75 dB(A) Nighttime(10PMto6AM)-70dB(A).
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.
13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

DR P.PRASADA RAO

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
The Executive Engineer,
Water Resources Department,
Irrigation Division,
Srikakulam.**

Digitally signed by
Peruri Prasada Rao
Date: 12-02-2025
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**ANDHRA PRADESH POLLUTION CONTROL
BOARD**

ZONAL OFFICE :: VISAKHAPATNAM

39-33-20/4/1, Madhavadhara Vuda Colony,
Visakhapatnam - 530018.



RED CATEGORY

CONSENT TO OPERATE ORDER

Consent Order No:11721/APPCB/ZO-VSP/SKLM/CTO/2025

Date: 05-04-2025

CONSENT is hereby granted for Operation under section 25/26 of the Water (*Prevention & Control of Pollution*) Act, 1974 and under section 21 of Air (*Prevention & Control of Pollution*) Act 1981 and amendments thereof and the rules and orders made there under (*hereinafter referred to as 'the Acts', 'the Rules'*) to:

DE-Siltation Activity over an extent of 20.30 Ha in Nimmathorlada of Nagavali River, Near Korapam Village, Amdalavalasa Mandal, Srikakulam District, Andhra Pradesh.

(*Hereinafter referred to as 'the Applicant'*) authorizing to operate the mining unit to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.1 Kilo Liters/Day	Septic tank.

This consent order is valid for the following products along with quantities indicated only:

S. No.	Name of the Products	Location of the sand mine as per the mining plan		Capacity
		<u>North Latitude</u>	<u>East Longitude</u>	
1.	DE-Siltation Activity over an extent of 20.30 Ha in Nimmathorlada of Nagavali River	18.420445 N	83.835027 E	73333.33m ³ /annum
		18.420673 N	83.836320 E	
		18.415933 N	83.835433 E	
		18.416316 N	83.837891 E	
		18.412721 N	83.834850 E	
		18.412566 N	83.837405 E	

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **28.02.2026**.

DR P.PRASADA RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Executive Engineer,
Water Resources Department,
Irrigation Division,
Srikakulam

Copy to the Environmental Engineer, Regional Office, Srikakulam information and necessary action and to ensure compliance.

-

SCHEDULE – A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
3. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
4. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable

SCHEDULE – B

SPECIAL CONDITIONS:

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023 &12.07.2023.

5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent application.
6. The water Resource Department shall comply with “Indicative Guidelines for Restoration of Water Bodies” as specified by CPCB for desiltation activities to be carried out in dams, reservoirs, lakes and ponds etc. (in compliance to Hon’ble NGT Order dated 10.05.2019 in M.A.No. 26/2019 in OA.No. 325 of 2015).

WATER:

7. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
1.	Domestic	0.3 Kilo Liters/Day
	Total	0.3 Kilo Liters/Day

AIR:

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60µg/m³,PM₁₀–100µg/m³,
Noiselevels: Daytime (6 AM to 10 PM) - 75 dB(A)
Nighttime(10PMto6AM)-70dB(A).
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

OTHER CONDITIONS:

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.

16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

DR P.PRASADA RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Executive Engineer,
Water Resources Department,
Irrigation Division,
Srikakulam

Digitally signed by
Peruri Prasada Rao
Date: 05-04-2025
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